

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

9th August, 1984.

NOTIFICATION
(INCOME-TAX)

No. 5936 (F.No.197/244/83-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Delhi Parsi Anjuman" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter D.O.No.CIT,VI/TE(82)/73/40, dated 7.6.84.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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(R. K. TEWARI)

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